

ment of the sensitive border areas of Rajasthan, Punjab and Gujarat which includes Banaskantha District also. The programme was re-oriented during 1987-88 to confine it to the Education Sector only. However, on repeated request from the concerned State Governments, efforts are being made to revive the programme in its original shape.

Comparative study of, criminal procedure code

4124. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any comparative study has been made between our Criminal Procedure code *vis-a-vis* criminal procedure code of the other countries; and

(b) if so, what are the measures proposed to be taken to make our criminal procedure code more efficient to check the crimes particularly against women, children and weaker sections of the society?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The Law Commission in its various reports dealing with the Code of Criminal Procedure has referred to the relevant provisions of the Criminal Procedure Codes and other related laws of other countries.

(b) A Conference of Chief Ministers was held on 13th November, 1992 at New Delhi to discuss the various issues pertaining to the Administration of Criminal Justice. The Conference inter-alia endorsed a time bound programme for adoption in respect of—

(i) Amendment of Cr. P.C., IPC, and Evidence Act, to remedy the weaknesses and shortcomings found in their operations;

(ii) Exploring possibilities of improvements in procedures to ensure speedy trial in Courts;

(iii) Setting up of Directorates of Prosecution to effectively supervise the investigation and prosecution;

(iv) Training of investigative officers, judicial officials and prosecutors at various levels;

(v) Exploring alternative to prison sentences by depenalisation and de-institutionalisation;

(vi) Securing redress to victims of crime; and

(vii) Reduction, in overcrowding in jails by streamlining the bail provisions.

The Conference also decided to set up a Steering Group comprising the Union Home Minister, concerned Central Ministers and some Chief Ministers to continuously monitor the implementation of the several major proposals contained in the agenda for the Conference.

The Steering Committee will consider the various proposals and make suggestions for appropriate action by the Government.

Violation of Foreign contribution regulation Act, by Deepalaya Education Society

@4125. SHRI PRAVAT KUMAR SAMANTARAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that voluntary organisation, namely, Deepalaya Education Society is violating Foreign Contribution Regulation Act by making changes in the rules of the society; and

(b) if so, what action has been taken or proposed to be taken against this organisation?

@Previously Unstarred- Question 3256, transferred from 15th December, 1992.